

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 12th January, 2023 is published together with Statement of Objects and Reasons for general information:—

**L.A Bill No. 3 of 2023**

***A Bill to repeal the Tamil Nadu Building and Construction Workers  
(Conditions of Employment and Miscellaneous Provisions)  
Act, 1984.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-third Year of the Republic of India as follows:--

1. This Act may be called the Tamil Nadu Building and Construction Workers (Conditions of Employment and Miscellaneous Provisions) Repeal Act, 2023. Short title.

Tamil Nadu Act  
29 of 1986

2. The Tamil Nadu Building and Construction Workers (Conditions of Employment and Miscellaneous Provisions) Act, 1984, is hereby repealed.

Repeal of  
Tamil Nadu Act  
29 of 1986

**STATEMENT OF OBJECTS AND REASONS.**

The Tamil Nadu Building and Construction Workers (Conditions of Employment and Miscellaneous Provisions) Act, 1984 (Tamil Nadu Act 29 of 1986) has been enacted to regulate the employment and conditions of service of building and construction workers and to provide for their safety, health and welfare and for certain other matters connected therewith. The said Act has not been brought into force so far. In the meantime, the Central Government has enacted the Building and Other Construction Workers (Regulation of Employment and Conditions of Services) Act, 1996 (Central Act 27 of 1996). Consequently, the said Tamil Nadu Act 29 of 1986 has become obsolete and redundant. The Government have, therefore, decided to repeal the said Tamil Nadu Act 29 of 1986.

2. The Bill seeks to give effect to the above decision.

**C.V. GANESAN,**  
*Minister for Labour Welfare  
and Skill Development.*

Secretariat,  
Chennai-600 009,  
12th January 2023.

K. SRINIVASAN,  
*Secretary.*